GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

RAJYA SABHA UNSTARRED QUESTION No- 1012

ANSWERED ON-11.02.2020

RELIEF TO COURIER COMPANIES ON RULE 138E FOR GST E-WAY BILL

1012. SHRI DEREK O' BRIEN:

Will the Minister of FINANCE be pleased to state:-

- (a) whether Government is aware of the B2B transactions being affected by GST Rule 138E which bars an entity that hasn't filed returns for two straight months to generate an e-way bill, if so, the details thereof;
- (b) whether Government plans to take steps to provide relief to the courier companies facing problems due to this provision; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR FINANCE (SHRI ANURAG SINGH THAKUR)

- (a) Vide notification No. 74/2018 Central Tax dated 31.12.2018, rule 138E has been inserted to Central Goods and Services Tax Rules, 2017. This provision restricts filing PART A of FORM GST EWB-01 in case of non-furnishing of returns for two consecutive tax periods by a taxpayer. It is a reasonable restriction which has been imposed in order to curb fraudulent practices under GST and encourage timely filing of returns.
- (b) and (c) No Sir. There is no such proposal at this stage
